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## West Bengal Appropriation (No. 3) Act, 1953

## 28 of 1953

## [19 December 1953]

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## West Bengal Appropriation (No. 3) Act, 1953

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#### PREAMBLE

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1954.

Whereas it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1954;

It is hereby enacted as follows:-

1 For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, dated the 14th November, 1953, Pt. IVA, page 1336; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of the West Bengal Legislative Assembly held on the 16th November, 1953; and for proceedings of the West Bengal Legislative Council, see the proceedings of the meeting of the West Bengal Legislative Council held on the 23rd November, 1953.

## 1. Short title :-

This Act may be called the West Bengal Appropriation (No. 3) Act, 1953.

# **<u>2.</u>** Issue of Rupees 13,91,56,001 out of the Consoli dated Fund of West Bengal for the year 1953-54 :-

From and out of the Consolidated Fund of West Bengal there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of Rupees thirteen crores, ninety-one lakhs, fifty-six thousand and one towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1954, in respect of the services specified in column 2 of the Schedule.

# 3. Appropriation :-

The sums authorised to be paid and applied from and out of the Consolidated Fund of West Bengal by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1954.

### SCHEDULE 1

SCHEDULE

1	2 Services and purposes.	3			
Grant		Sums not exceeding			
No.		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.	
		Rs.	Rs.	Rs.	
2	7-Land Revenue	14,60,000		14,60,000	
17	30-Ports and Pilotage	96,000		96,000	
20	38-Medical	9,68,000		9,68,000	
21	39-Public Health	20,00,000		20,00,000	
22	40- Agriculture- Agriculture	2,21,55,000		2,21,55,000	
24	41-Veterinary	2,50,000		2,50,000	
26	53-Capital Outlay on Electricity	11,17,000		11,17,000	

#### SCHEDULE (See sections 2 and 3)

	Schemes met out of Revenue.			
	72-Capital Outlay on Industrial Development outside the Revenue Account.	30,00,000		30,00,000
	81A-Capital Outlay on Electricity Schemes outside the Revenue Account.	7,23,000		7,23,000
	Total-Grant No. 26	48,40,000		48,40,000
30	47- Miscellaneous Departments	9,50,000		9,50,000
32	54-Famine	1,60,00,000		1,60,00,000
37	57- Miscellaneous- Miscellaneous	50,00,000		50,00,000
45	85A-Capital Outlay on Schemes of State Trading.	1		1
46	Public Debt- Floating Debt		8,00,00,000	8,00,00,000
48	Loans and Advances bearing Interest	54,37,000		54,37,000
	Grand Total	5,91,56,001	8,00,00,000	13,91,56,001